

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 979 of 2020

IN THE MATTER OF:

**Hemant Sharma, Liquidator of
Vishwa Infrastructures & Services Pvt. Ltd.**

...Appellant

Versus

State Bank of India & Anr.

...Respondents

Present:

For Appellant: Mr. Milan Singh Negi, Advocate.

For Respondents:

O R D E R
(Through Virtual Mode)

17.11.2020: One of the issues raised by Shri Milan Singh Negi, Advocate representing the Appellant – Liquidator is that the impugned order dated 4th August, 2020 has been passed by the Adjudicating Authority (National Company Law Tribunal), Hyderabad Bench, Hyderabad overlooking the fact that Demand Drafts in question were issued during moratorium which warranted action in terms of provisions of section 74 of the I&B Code.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the matter ‘for admission (after notice)’ on **16th December, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc